

Annexure 4

Name of the corporate debtor: **KLT Automotive and Tubular Products Limited** ; Date of commencement of CIRP: **26th September 2024** ; List of Creditors as on: **22nd January, 2026**

List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sr. No.	Name of Creditor	Details of Claim Received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim Rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount Covered by Security Interest	Amount Covered by Guarantee	Whether related party?	% voting share in CoC					
1	Jubin K Thakkar	22.08.2025	6,75,383	-	Unsecured Loan	-	-	Yes	-	6,75,383	-	-	-	
2	Miloni B Thakkar	24.12.2024	59,31,575	-	Unsecured Loan	-	-	Yes	-	-	-	59,31,575.00	-	
3	Mr. Jinesh K Shah, the proprietor of J K Diamonds	28.01.2025	48,35,73,995	-	Corporate Guarantee	-	-	No	-	-	-	48,35,73,995.00	-	
4	Mrs. Minal Inamdar	25.12.2025	59,00,000	59,00,000.00	Unsecured Loan	-	-	Yes	-	-	-	-	-	
Grand Total			49,60,80,953	59,00,000		-	-		-	6,75,383	-	48,95,05,570	-	

Notes-

1. The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information become available.
2. The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims maybe admitted on receiving sufficient proof in support of such claims.
3. In case the amount claimed by any creditor is not precise due to any contingency or any other reason than the best estimate of the amount of the claim has been collated based on the information available.
4. The amounts of claims admitted may be partly or fully revised including the estimates of contingent claims as may be considered appropriate based on additional information warranting such revision.
5. A creditor shall provide an update on the claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. September 26, 2024